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F. No. 13-49/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-49/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10637 dated 07.07.2018, under RTI Act, 2005 the information received from **Technical Officer (in-charge, Central Registry)**, containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Mee
CPIO

CESTAT, New Delhi
Date: 18.07.2018

To,

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003

[Handwritten signature]

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI-110066
ISSUED ON
20 JUL 2018
SIGN. (DISPATCH SECTION)

CENTRAL REGISTRY

I.D.No.13-49/18

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Sub: Information sought by Shri R.K. Jain under the RTI Act 2005 ----reg.

Please refer to note dated 10/07/2018 of CPIO issued vide F.No.13-49/CESTAT/CPIO-ND/VPP/2018. The point wise reply to information sought by the applicant is as under:-

Reply to (A) ,(B) &(C)

Based on availability of manpower and infrastructure, appeals received in Central Registry are registered after due check and scrutiny. Central Registry does not maintain any record in the form applicant has sought information.

F.No. 10/CESTAT/CR/2015-16


Technical Officer.

Date: 18/07/2018

To,

✓ CPIO/Asstt. Registrar,
CESTAT, New Delhi.

(2)

F. No. 13-49/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-49/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10637 dated 07.07.2018) received in this office on 09.07.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-49/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 25.07.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.

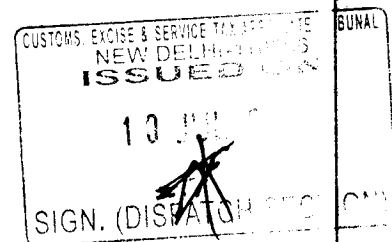
[Signature]
CPIO
CESTAT New Delhi
Date: 10.07.2018

For Compliance to:

1. T.O. (In-Charge Central Registry)

Copy to: (For Information)

Sh. R.K. Jain
1512-B, Bhishm Pitamah Marg,
Wazir Nagar, New Delhi-110003



Sachin
10/07/18

[Signature]

ITD No. 13-49/18

Application under Section 6 of the Right to Information Act, 2005

Ref. No. : RTI/P-195/10637/18

Dated : 07-07-2018

To

CPIO
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K. Puram,
New Delhi - 110066

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar, New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide the details of the cases/appeals which are pending registration due to defect as on 1-6-2018 and in which the defects has not been cured during the last two months. (B) Please provide the details of the cases/appeals which has been kept in abeyance as on 1-6-2018 for registration due to any technical or legal reason or awaiting for some decision. (C) Please provide the details of the cases/appeals which are pending registration for more than 30 days as on 1-6-2018. Note:-Please provide pointwise information/response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 066710 for Rs. 10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	

Signature of Applicant
Telephone No. : 9810077977
011-24651101, 24690707
Fax No. 011-24635243

Place : New Delhi

Encl. : as above

By---

2300/CK/18
09/07/18

09/07/18